Reservation of seats in Sainik School, Tilaia, Jharkhand

 $\dagger 2245.$ PROF. RAM DEO BHANDARY: Will the Minister of DEFENCE be pleased to state:

(a) whether Ministry of Defence in its letter has directed Principal, Sainik School, Tilaia (Jharkhand) that 67 per cent and 33 per cent of the total seats may be reserved for the students of Jharkhand and Bihar respectively;

(b) whether this directive is against the 10th schedule of Bihar Reorganisation Act, 2000 in the light of its section 70 (1); and

(C) if so, whether the Ministry has since withdrawn its directive, and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) A directive was issued on 2nd May 2002 to the Principal. Sainik School, Tilaia, under relevant provisions of Sainik Schools Society Rules and Regulations, that the State of Jharkhand, being the home State, will be entitled to 67% of the total seats available for admission and the balance of 33% of seats would go to boys from other States/UTs, including the State of Bihar.

(b) and (c)The above directive has since been withdrawn.

Atrocities on SCs/STs

2246. SHRI NANDIYELLAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken serious result oriented steps to curb the growing nightmarish menace of atrocities against scheduled castes and scheduled tribes in India;

(b) if so, the details thereof; and

(C) if not, he reasons therefor?

THE MINISTER OF STATE INTHE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) to (c) Following steps have been taken for effective enforcement of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 in an effective manner:

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[†]Original notice of the question was reqeived in Hindi.

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- (i) State Governments/UT Administrations are being continuously pursued to accord priority to implementation and monitoring of the policies/schemes related to these Acts.
- (ii) State Governments, where pendency of cases, is high, have been requested to establish exclusive Special Courts for expeditious disposal of cases registered.
- (iii) Chief Secretaries of States/UTs have been requested by the Ministry of Social Justice and Empowerment for ensuring effective implementation of provisions of the Acts and policies as also the delivery of services and justice to the victims and target group.
- (iv) Implementation of the Acts is being reviewed in meeting of the State Secretaries of Social Welfare Departments at regular intervals.
- (v) Chief Secretaries of all State/UTs have been requested for effective implementation of the Acts and for taking appropriate action on the following issues:—

(a) Provisions of the Acts are duly publicized for making the target groups aware and ensuring participation of civil society.

(b) Appropriate preventive action is taken for checking commission of offences under these Acts;

(c) Complaints are duly registered by Police authorities.

(d) Investigation of the registered cases is completed in time.

(e) Necessary arrangement like appointment of Special Public Prosecutor is done for ensuring that the cases are properly handled by the Prosecution.

(f) Special courts are set up and for trial of these cases exclusively and ensuring disposal of cases expeditiously.

(g)Orders of acquittal are examined and appeals are filed in time.

The Minister of Social Justice & Empowerment has also addressed a letter dated 11.07.2002 to the Chief Ministers of all the State Governments for effective implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

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